NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. C.P.(IB)-446(MB)/2020

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022

NAME OF THE PARTIES: **State Bank of India**
V/s
Vindhyavasini Steel Corporation Pvt Ltd

APPEARANCE :

FOR THE FINANCIAL CREDITOR **:** Mr. Arjun Sathees

FOR THE CORPORATE DEBTOR **:** Absent

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). It is seen from the record that there is no representation on behalf of the Corporate Debtor from the last three occasions. Reply of the Corporate Debtor is taken on record. Heard the Counsel appearing for the Financial Creditor and **reserved for Orders**. Counsel appearing for the Financial Creditor is directed to submit written submissions within a period of two weeks.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
30.11.2022
Sushil